

प्रत्येक चीनी की मिल में चीनी का वार्षिक उत्पादन क्या रहा;

(ख) उक्त अवधि में मध्य प्रदेश सरकार द्वारा केन्द्र को तथा प्रत्येक राज्य को कितनी चीनी की सप्लाई की गयी; और

(ख) उक्त अवधि में प्रत्येक वर्ष मध्य प्रदेश में चीनी की कितनी खपत हुई ?

खाद्य, कृषि सामुदायिक विकास तथा सहकारी मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्डे):
(क) पिछले तीन वर्षों में मध्य प्रदेश की प्रत्येक चीनी मिल का वार्षिक उत्पादन इस प्रकार था :-

स्थान	(अक्टूबर-सितम्बर)		
	1965-66	1966-67	1967-68
डबरा	10,960	2,058	936
दालौदा	4,871	1,679	काम नहीं किया
जोरा	6,026	1,926	1860
मेहिदपुर	3,687	काम नहीं किया	काम नहीं किया
सिहोर	10,352	1,851	803

(ख) मध्य प्रदेश तथा अन्य राज्यों में चीनी कारखानों से चीनी की निर्यात पर केन्द्रीय सरकार का नियन्त्रण होता है और न राज्य सरकारों का मध्य प्रदेश में कारखानों द्वारा उत्पादित चीनी निम्न प्रकार से विभिन्न अन्य राज्यों को सप्लाई की गई थी:

मीटरी टन में			
गुजरात	महाराष्ट्र	उत्तर प्रदेश	दिल्ली राज जोड़ रात
राज्य	राज्य	राज्य	स्थान
1965-66	शून्य	शून्य	शून्य
1966-67	174	765	196 186 शून्य 1321
1967-68	51	591	180 115 66 1003

(मुक्त चीनी सहित)

(ग) पिछले तीन वर्षों में प्रत्येक वर्ष मध्य प्रदेश में खपत की गई चीनी की मात्रा इस प्रकार थी:—

	लाख मीटरी टन
1965-66	1.57
1966-67	1.42
1967-68	0.99

P & T Employees at Ratlam

5060. SHRI S. M. BANERJEE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that there have been continuous and deliberate instances of victimisation and harassment of the employees of the Posts and Telegraphs Department at Ratlam, Madhya Pradesh;

(b) whether it is also a fact that casual leave has been refused to employees even on genuine medical grounds;

(c) whether there has been indiscriminate and illegal imposition of penalties in contravention of the law and the rules;

(d) whether it is also a fact that departmental correspondence and representation or appeals are denied against such illegal actions and they are not acknowledged; and

(e) if so, the reasons therefor and the action Government propose to take in the matter especially against the officers responsible for such acts ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No. On the other hand there have been serious complaints, both from the public as well as the loyal staff against some of the staff who had taken an active part in the Strike.

(b) and (c). No.

(d) and (e). No. But an instance has come to notice where a petition was addressed direct to a higher authority without

being submitted through the proper channel to his immediate superior officer and the latter officer had failed to forward the copy of the petition addressed to him under a misapprehension that the superior authority will be taking action on the direct copy forwarded to him. He has been suitably instructed in the matter. There is no rule requiring petitions to be acknowledged.

P & T Employees at Ratlam

5061. SHRI S. M. BANERJEE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a number of employees of the Posts and Telegraphs Department at Ratlam have been punished for participation in the recent trade union movements ;

(b) if so, the number of cases of reversion, terminations, transfer and suspension separately;

(c) the reasons for such an action against the employees;

(d) whether it is also a fact that innocent employees have been punished in contravention of law and rules; and

(e) the action Government propose to take in the matter to restore confidence in the employees ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No. Whatever action has been taken is for participation in and other activities connected with the illegal strike on 19-9-1968 and agitation thereafter.

(b) No. of cases of reversion	Nil
No. of cases of termination of services of temporary employees	22
No. of cases of transfer	4
No. of cases of suspension	33

(c) The termination of services of temporary employees was under the provisions of the Central Civil Services (Temporary Service) Rules, 1964. The suspensions were

either the consequence of arrests or as a prelude to departmental disciplinary proceedings. The transfers were made in the interest of administrative convenience.

(d) No.

(e) In the circumstances explained, this does not arise.

Settlement of East Pak displaced persons in Kalkaji Colony, New Delhi

5062. SHRI P. R. THAKUR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the time by which the possession of the housing plots in East Pakistan Displaced persons Colony near Kalkaji, New Delhi is likely to be given to the allottees;

(b) the present stage of development of the colony site, particularly in respect of water and electricity supply and laying of roads; and

(c) when the allottees would be able to start construction of their houses ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) The Department of Rehabilitation have started issuing letters to the allottees of the plots asking them to execute necessary agreement and take possession of these plots.

(b) The internal development of the colony, including construction of roads, drains, sewerage and sump, overhead tank and pipe lines for water supply, has been practically completed. Arrangements for immediate supply of water needed for the construction of houses has also been made. Work is in progress for sinking of tube-wells, construction of pump house and installation of pumps, by way of augmentation of the supply of water in the water pipe lines of Delhi Municipal Corporation so as to enable the Corporation to make permanent arrangements for water supply to the colony. To enable the discharge of sewage into the existing line of the Delhi Municipal Corporation in old Kalkaji colony, a link line is being laid by the Delhi Municip-